

[Mr. Deputy-Speaker]

given the notice. It does not mean you should immediately rise up and talk about it. Nothing will go on record.

Please resume your seat. You will be told whether you are allowed or not allowed. The moment you have given the notice, it does not mean that you should get up.

I will not allow it. I am very sorry. This is not the procedure in the House. I will not allow this kind of a thing. When you have given notice, it will definitely be attended to.

The question is:

"That leave be granted to introduce a Bill further to amend the Advocates Act, 1961."

*The motion was adopted.*

SHRI SHANTI BHUSHAN: Sir, I introduce the Bill.

STATEMENTS RE: ADVOCATES  
(AMENDMENT) ORDINANCE

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): Sir, I beg to lay on the Table an Explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Advocates (Amendment) Ordinance, 1977.

SHRI VAYALAR RAVI: Sir, just hear me for a minute.

MR. DEPUTY-SPEAKER: I am sorry. I will not give you permission. This is not the way. Please take your seat.

SHRI VAYALAR RAVI: Please hear me for a minute, Sir.

MR. DEPUTY-SPEAKER: Please take your seat. This is not the way.

I have heard about it. You have given notice under Rule 577. It is being considered. As soon as it is considered, you will be given either permission to raise or not to raise.

So, please take your seat now. Let the proceedings go on.

14.08 hrs.

BANKING SERVICE COMMISSION  
(REPEAL) BILL.\*

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): I beg to move for leave to introduce a Bill to repeal the Banking Service Commission Act, 1975.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to repeal the Banking Service Commission Act, 1975."

*The motion was adopted.*

SHRI H. M. PATEL: I introduce the Bill.

STATEMENT RE: BANKING SERVICE COMMISSION (REPEAL)  
ORDINANCE

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Banking Service Commission (Repeal) Ordinance, 1977.

14.09 hrs.

ENEMY PROPERTY (AMENDMENT) BILL\*

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† Introduced with the recommendation of the President.